

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 82(ND)2015**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016**

**NAME OF THE COMPANY: M/s. Mr. Vineet Sharma V/s. Bass Metal Pvt. Ltd. & ors.**

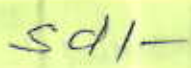
**SECTION OF THE COMPANIES ACT: 397/398**


<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Saurabh Kalia	} Adv	Petitioner	AMukh
2.	Ms. Aishwarya Mishra			
3.	Pratap Shanker	} Adv.	R-2 & R-3. Respondent	
4.	Yogesh Pachauri		to intervene to Bank	

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner has stated that he has already filed the reply to the application of the intervener in compliance with the order dated 26.07.2016 of this Tribunal. Learned counsel for the respondent has stated that the copy of the said application has not been received by him so far. Learned counsel for the intervener shall provide a copy of the application to the learned counsel for the respondent within a week's time and the learned counsel for the respondent shall file his reply within a period of one week thereafter.

List on 07.10.2016.

  
(R. Varadharajan)  
Member (Judicial)

  
(Maharaaj Krishan Hanjura)  
Member (Judicial)